

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**AT NEW DELHI**

**OA No. 883/2022**

**IN THE MATTER OF:**

Vikas Kumar

... Petitioner

Versus

Municipal Corporation, Ghaziabad Nagar Nigam  
& Ors.

... Opp Parties

**REPLY OF THE GHAZIABAD NAGAR NIGAM**

Most respectfully showeth:

1. That the grievance in the present application is regarding illegal construction of temple raised in the green belt in the premises of residential society named as Avantika 1<sup>st</sup>, Ghaziabad.
2. That at the outset, it is submitted that the handover of the Avantika 1<sup>st</sup>, Ghaziabad to the Ghaziabad Nagar Nigam was done in 2016 and the temple-cum-yagyshaala was built around 2005, long before handover. That no new structure has been erected after handover. The report of the Horticulture department of GNN is annexed herewith and marked as **ANNEXURE A-1.**
3. That for the demolition of any illegal structure, the District Magistrate and Ghaziabad Development Authority are the competent authorities.

4. That the core function of the answering respondent is to maintain the Civic Amenities as under the Uttar Pradesh Municipal Corporation Act, 1959 after handing over of the area by the development agencies i.e. GDA, UPSIDC, UPAWP etc.
5. That this township originally belonged to M/s Ansal Housing and Construction, where the entire layout plan was sanctioned by the GDA. After handover by M/s Ansal Housing and Construction, the answering respondent is only maintaining the civic amenities in the handed-over area.
6. That the Ghaziabad Nagar Nigam is determined to stop, check and prevent any illegal occupation by private parties on the lands handed over to the Nagar Nigam and shall comply with any order passed by this Hon'ble Tribunal.

Ghaziabad Nagar Nigam

Through Counsel

**(Vibhav Mishra)**

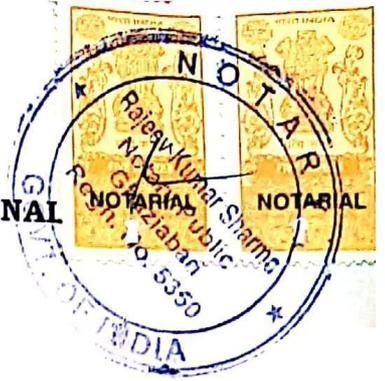
Off: 221, C.K. Daphtary Lawyers' Chamber,  
Tilak Lane, Supreme Court of India,  
New Delhi-110001

**Date:** 12.05.2023

**Place:** New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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IN THE MATTER OF:

Vikas Kumar

... Petitioner

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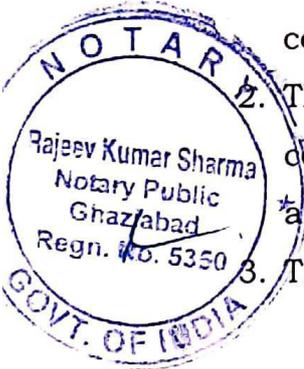
Municipal Corporation, Ghaziabad Nagar Nigam  
& Ors.

... Opp Parties

AFFIDAVIT

I, Dr. Anuj Kumar Singh , S/o Sri Ramdarash singh aged about 41 Yrs, presently posted as Horticulture Incharge at Ghaziabad Nagar Nigam do hereby affirm and depose on oath as under:

1. That I am posted as the Horticulture Incharge and thus competent to swear the present affidavit.
2. That the reply as above has been drafted by the empanelled counsel under my instructions, the contents of which are true and correct to all my belief derived out of records.
3. That nothing material is concealed herefrom.



*[Signature]*  
**DEPONENT**

VERIFICATION:

Verified at this, the ..... Day of May, 2023 at Ghaziabad that all the contents as above are true and correct.

*[Signature]*  
**DEPONENT**

S.No. 34 of 12/5/23  
SRI DR. Anuj Kumar Singh  
S/O SRI. Ramdarash Singh  
R/o. Horticulture Incharge Ghaziabad Nagar Nigam  
Identified by/Through Shri. *[Signature]*

ATTESTED  
*[Signature]*  
12/5/23

21 2 MAY 2023

RAJEEV KUMAR SHARMA  
Advocate & NOTARY  
GHAZIABAD (U.P)

31/02/23

06/02/23

# उद्यान प्रभारी महोदय- 33

ANNEXURE A-1

कृपया संलग्न पत्र नगर आयुक्त महोदय के आदेश दिनांक 01.02.2023 पत्रांक सं0 111/विधि/2022-23 का अवलोकन करने का कष्ट करें। अवंतिका मकान सं0 डी.सी.-103ए के सामने स्थित पार्क का निरीक्षण किया, पार्क में एक तरफ आर्य समाज मन्दिर व यज्ञशाला टीन शैड द्वारा निर्मित है स्थानीय आर0डब्लू0ए0 अध्यक्ष से इसके बारे में जानकारी प्राप्त की गयी, यह मंदिर व यज्ञशाला वर्ष 2005 से बनी हुई बतायी गयी है, तथा यह कालोनी गाजियाबाद नगर निगम को वर्ष 2016 में हस्तांतरित हुई है। और गाजियाबाद नगर निगम द्वारा केवल अनुरक्षण का कार्य किया जाता है। साथ में कार्य स्थल के फोटोग्राफ भी संलग्न है।

  
06.02.2023  
ORC

विधि अधिकारी  
का  
6/2/23



26, अवंतिका कॉलोनी, शास्त्री नगर, गाजियाबाद, उत्तर प्रदेश 201002, भारत

Latitude

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Longitude

77.48038°

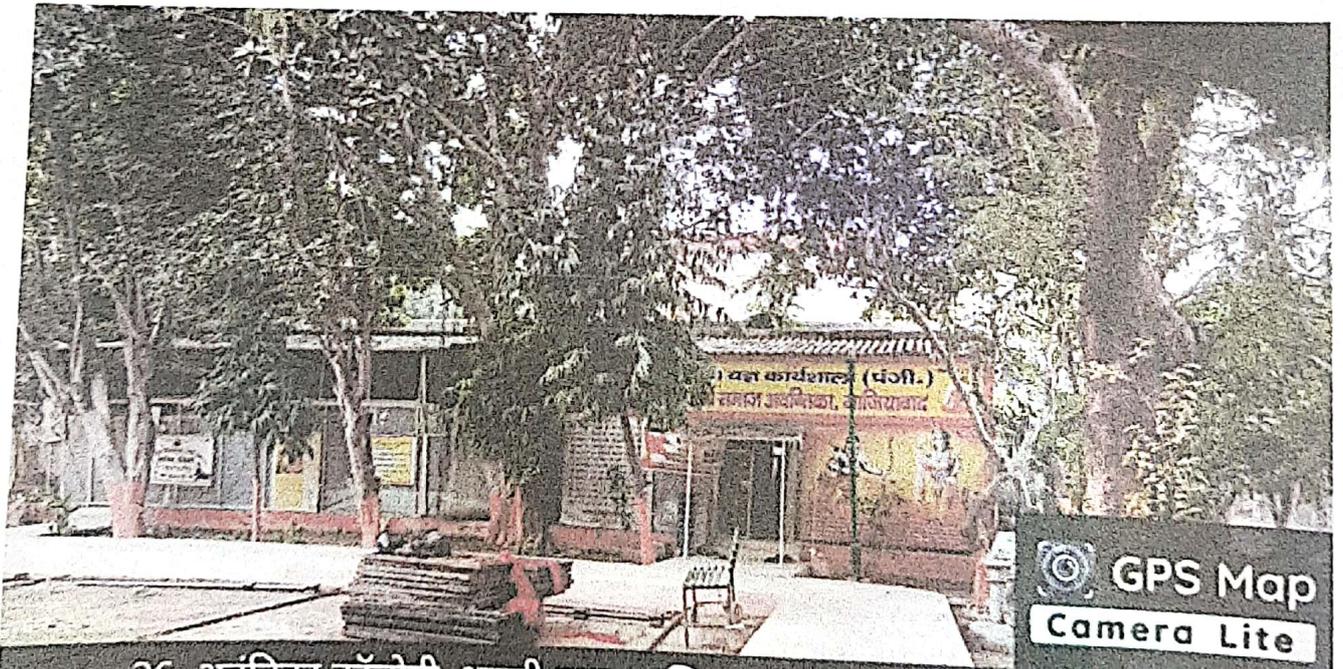
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GMT 08:53:40 am

Altitude 12.91 मीटर

शुक्रवार, 13.01.2023

GPS Map  
Camera Lite



26, अवंतिका कॉलोनी, शास्त्री नगर, गाजियाबाद, उत्तर प्रदेश 201002, भारत

Latitude

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Longitude

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GMT 08:58:34 am

Altitude 12.91 मीटर

शुक्रवार, 13.01.2023

GPS Map  
Camera Lite



शुक्रवार, 13.01.2023  
 गाजियाबाद चर्च: 2020-21

GPS Map  
 Camera Lite

DD183, अवंतिका कॉलोनी, शास्त्री नगर, गाजियाबाद, उत्तर प्रदेश 201002,

भारत

Latitude

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Longitude

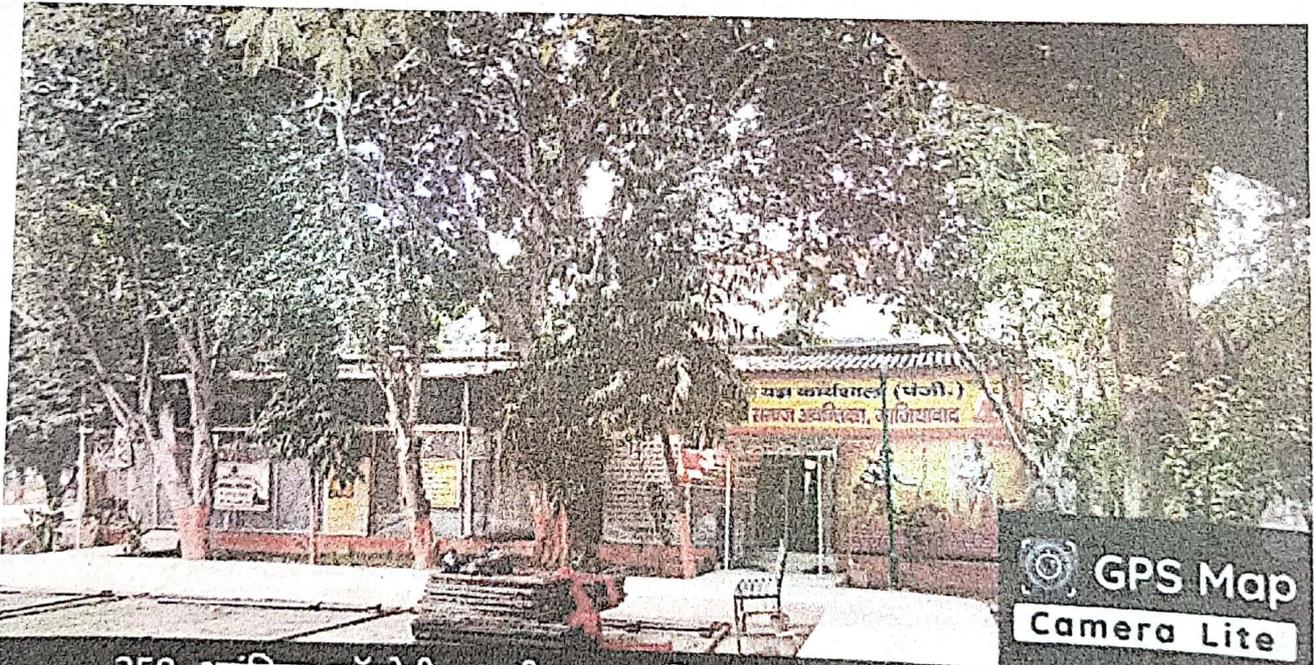
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GMT 08:57:29 am

Altitude 12.91 मीटर

शुक्रवार, 13.01.2023



GPS Map  
 Camera Lite

250, अवंतिका कॉलोनी, शास्त्री नगर, गाजियाबाद, उत्तर प्रदेश 201002, भारत

Latitude

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Longitude

77.480433°

Local 02:28:41 pm

GMT 08:58:41 am

Altitude 12.91 मीटर

शुक्रवार, 13.01.2023

# कार्यालय गाजियाबाद नगर निगम

पत्रांक:- 1111

/विधि/2022-23 दिनांक:- 01/01/2023

उद्यान प्रभारी,  
गाजियाबाद नगर निगम।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ०ए० संख्या-883/2022 विकास कुमार बनाम नगर निगम गाजियाबाद व अन्य की नोटिस कन्सलटेन्ट ज्युडिशियल माननीय अधिकरण द्वारा ई०मेल के माध्यम से दिनांक-03.01.2023 को नगर निगम गाजियाबाद को प्राप्त करायी गयी है, जिसकी छायाप्रति पत्र के साथ संलग्न कर प्रेषित है। वाद का सम्बन्ध वादी श्री विकास कुमार निवासी-प्लाट संख्या-डी०सी०-103 ए, अवंतिका-1 गाजियाबाद के साथ स्थित पब्लिक पार्क में आर०डब्ल्यू०ए० अवंतिका द्वारा उक्त पार्क में अतिक्रमण कर मन्दिर बनाये जाने के विरुद्ध योजित की गयी है। उल्लेखनीय है कि वादी द्वारा प्रकरण में नगर निगम गाजियाबाद को प्रेषित शिकायत के उत्तर में उद्यान विभाग स्तर से यह कहते हुये कि पार्क में स्थापित मन्दिर पुराना बना है के जवाब से संतुष्ट न होने के फलस्वरूप नगर निगम गाजियाबाद को पक्षकार बनाया गया है। मा० अधिकरण द्वारा दिनांक-20.12.2022 को सुनवाई करते हुये निम्नवत् आदेश पारित किये गये है:-

Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. 4. Even though, the applicant has merely impleaded MC, GNN, U.P. but presence of the RWA Avantika, 1st, Ghaziabad through its Secretary and the District Magistrate, Ghaziabad is essential for just and proper adjudication of the questions involved in the case and accordingly, they are ordered to be impleaded as respondents no. 2 and 3. Memo of parties be amended accordingly. Notices alongwith copies of the application and documents attached therewith be issued to the respondents requiring them to appear and file their response/ reply to the allegations made in the application within one month by email at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF. 5. Notice be served on respondent no. 2 through the District Magistrate-Ghaziabad, U.P. and for this purpose notice issued to the respondent no. 2 be sent to the District Magistrate-Ghaziabad, U.P. by email for getting service of the same effected on it and sending his report in this regard. 6. List for further consideration on 09.02.2023

उपरोक्तानुसार प्रकरण में अनुपालन आख्या मा० अधिकरण के समक्ष 01 माह के अन्दर दाखिल किये जाने के आदेश पारित किये गये है। जिसके सम्बन्ध में आपको अधोहस्ताक्षरी द्वारा कार्यालय पत्रांक-1110/विधि/2022-23 दिनांक-07.01.2023 प्रेषित किया गया था। परन्तु उक्त के सम्बन्ध में आप द्वारा किसी भी आख्या/कृत कार्यवाही से अवगत नहीं कराया गया है।

अतः आपको पुनः निर्देशित किया जाता है कि प्रकरण में पारित आदेशों का अक्षरशः अनुपालन करते हुये तत्काल निर्धारित समयवधि में विधि विभाग को आख्या उपलब्ध कराने के साथ साथ अधोहस्ताक्षरी को भी अवगत कराना सुनिश्चित करें। जिससे अग्रिम नियत दिनांक-09.02.2023 से पूर्व अनुपालन आख्या मा० अधिकरण के समक्ष दाखिल की जा सकें।

उद्यान प्रभारी,  
गाजियाबाद नगर निगम  
2-2-23

डा० नितिन गौड़  
(आई०ए०एस०)  
नगर आयुक्त  
गाजियाबाद नगर निगम